

HIGH COURT OF SIKKIM

Record of Proceedings

Crl. Rev. P. No.03 of 2022

ANWAR ALAM

PETITIONER

VERSUS

STATE OF SIKKIM

RESPONDENT

Date: 14.11.2022

CORAM:

THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE

For Petitioner Mr. Shrawan Kumar Prasad, Advocate.

For Respondent Mr. S. K. Chettri, Additional Public Prosecutor.

O R D E R

Learned Counsel for the Petitioner seeks to withdraw the instant Criminal Revision Petition with liberty to file afresh in order to overcome the shortcomings in his Petition which has arisen on account of non-compliance of the Sikkim High Court (Practice and Procedure) Rules, 2011 (as amended).

Considered, liberty granted.

Petition disposed of as withdrawn.

Judge

14.11.2022